

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/20/455/2014

HYDERABAD, this the 21st DAY OF JANUARY 2020

Hon'ble Mr. ASHISH KALIA, MEMBER (J)

Hon'ble Mr. B.V. SUDHAKAR, MEMBER (A)

K PANDURANGA RAO,
S/o K V Parankusadas,
Aged about 49 years,
Occupation: Postal Assistant,
(under order of suspension),
R/o Plot No.66-A, PN Colony,
2nd Lane, Gujarathipeta,
Srikakulam District.



APPLICANT

(By advocate: K Bheema Rao)

Vs.

1. Union of India represented by its Director of Postal Services, O/o Postmaster General, Department of Posts, Visakhapatnam 530 013,
2. The Superintendent of Post Offices, Srikakulam Division, Srikakulam District 532 001.

Respondents

(By advocate: Mr. K Rajitha, Sr.CGSC)

ORAL ORDER

PER HON'BLE Mr. ASHISH KALIA, MEMBER (J)

This Original Application was filed under section 19 of the Administrative Tribunals Act, 1985 praying for the following relief(s):

“To declare the action of the 2nd respondent in not deferring the departmental proceedings as the charges are based on identical and similar set of facts in a departmental case as well as criminal court pending in FIR No.122/2012 on the file of Judicial Magistrate of 1st Class, Tekkali, Srikakulam District for alleged offences under Section 436 of IPC as illegal and arbitrary and consequential direct the respondents to defer the departmental proceedings pending criminal case against the applicant.”



2. Heard both counsel and perused the records.
3. It is brought to our notice that pursuant to the inquiry conducted by the respondents, applicant was dismissed from service. In this OA, he has challenged the departmental proceedings itself which has now been resulted in dismissal. Applicant has to challenge the fresh order passed by the disciplinary authority after exhausting all remedies.

4. In view of the above, nothing survives and the OA is dismissed as infructuous.

5. There shall be no order as to costs.

(B V SUDHAKAR)
MEMBER (A)

(ASHISH KALIA)
MEMBER (J)

vsn

